

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. IV**

SERVICE TAX APPEAL NO. 51285 OF 2018

[Arising out of Order-in-Appeal No. 100(AG)CE/JDR/2018 dated 15.02.2018 passed by the Commissioner (Appeals), Central Excise & CGST, Jodhpur]

SANGAM INDIA LTD

Village Biliya Kalan
District : Bhilwara (Rajasthan)

Appellant

Vs.

**COMMISSIONER, CENTRAL GOOS AND
SERVICE TAX, UDAIPUR (RAJASTHAN)**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harshvardhan, Authorised Representative

CORAM:

HON'BLE Dr.RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing : **26/06/2023**

Date of Decision : **26/06/2023**

FINAL ORDER No. 50794 /2023

PER RACHNA GUPTA

The assessee has availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The liability stand discharged under the scheme. The same has been acknowledged by the learned Departmental Representative. In view of the same and keeping in view the main objective of the scheme, the present appeal stands dismissed as withdrawn.

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

(HEMAMBIKA R. PRIYA)

SS

MEMBER(TECHNICAL)